

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR

M.Cr.C. No.32473/2020

(Virendra Dhaniram Gupta Vs. State of Madhya Pradesh)
(1)

Gwalior, dated : 25.09.2020

Shri Prashant Sharma, learned counsel submits that he has no instruction from the petitioner.

Shri Manish Nayak, Panel Lawyer for the respondent/State.

Shri Nirmal Sharma, Advocate for the complainant.

Complainant Shri J.P.Saxena is also present in person.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

Neither the petitioner has appeared in person nor he has made any alternative arrangement to argue the case.

Since counsel for the petitioner has pleaded no instruction, this case is dismissed for want of prosecution.

(S.A.Dharmadhikari)
Judge

SP